

**THE SCHEDULE**

(See Rule 18(1))

Return of assets & liabilities on first appointment on the ...02/04/2009.....

1. Name of the government servant in full ( in block letters) **NEHA KAISTH**
2. Service to which he belongs **CIVIL JUDGE (JR. DIV) CUM-JM** [Himachal Judicial Service]
3. Total length of service upto  
Date  
(i) In Non-gazetted rank  
(ii) In gazette rank **1 month, 17 days**
4. Present post held and place of posting **Civil Judge (Jr Div) Court No. III, Ghumarwin, Distt- Bilaspur (HP)**
5. total annual income from all sources during the calendar year immediately proceeding the  
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6. Declaration :

I hereby declare that the return enclosed namely forms I to V are complete, true and correct as on **19/5/09**..... to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Date : **19/5/09**.....

**Neha Kaisth**  
(Signature)

**Note 1 :-** This return shall contain particulars of all assets and liabilities of the Government Servant either in his own name or in the name of any other person.

**Note 2 :-** If a government servant is a member of Hindu un-divided family with coparcenery rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, it's approximate value. Suitable explanatory notes may be added wherever necessary.

Form No. 1

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 2<sup>nd</sup> April 2009 (E.G. LANDS, HOUSE, SHOPS, OTHER BUILDINGS ETC.) IN RESPECT OF SH. MR. NEHA KALSI CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE, COURT NO. III, SHIMLA (HP)

Smt. Neeta Kalshi  
Bilaspur

Sr. No.	Description property	Precise location (name of district, Division, Taluka, and village in which property is situated and also its Distinctive no.	Area of land (in case of land building	Nature of land in case of landed property	Extent of interest	If not in own name, state in whose name, held and his/her relationship, if any to the government servant
1	2	3	4	5	6	7
NIL						

Date of acquisitions	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government Servant, if any, with the person/persons concerned) please see note 1 below	Value of property (See note 2 below)	Particulars of sanction of prescribed authority, if any	Total amount income from the property	Remarks
<del>Nil</del>					

(Signature)

Date :

**Note 1 :** For purpose column 9 the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property as obtained from a person having official dealings with government servant, such a lease should be shown in this column irrespective of the term of leases, whether it is short term or long term, and the periodicity of the payment or rent.

**Note 2 :**

- (a) Where the property has acquired by purchase, mortgage or lease, the price or premium paid for such acquisition
- (b) Where the property has been acquired by lease, the total annual rent there of also; and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM NO. 2

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT AS ON THE 2nd April 2009 IN RESPECT OF SH. Mr. Neha Kaith Civil  
JUDGE-CUM-JUDICIAL MAGISTRATE, COURT NO. III SHIMLA HP, Gumerwin, Distt - Bilaspur (HP)

- (1) Cash and Bank balances exceeding three months emoluments
- (2) Deposits, loans, advances and investments (such as shares, securities, debentures etc.)

Sr. No.	Description	Name and address of company, bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the government servant	Annual income derived	Remarks
1.	FDR	State Bank of India (Mandi)	Rs 1,71,000/-	Neha Kaith (Self)		
2.	Saving account	State Bank of India (Mandi)	Rs 35,000/-	Neha Kaith (Self)		

Date :-

Note 1 : In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note 2 : The term "emoluments" means the pay and allowances received by the government servant

FORM NO. 3  
STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 2nd April 2009 IN RESPECT OF SH: Mr. Neha Kaisth  
CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE, COURT NO. III SHAMLA HP, Chunmarwin, Distt - Alwarpur (HP)

Sr. No.	Description of items	Price of value at the time of acquisition and or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase or installment basis	If not in own name, name and address of person in whose name held and his/her relationship with the government servant	How acquired with approximate date of acquisition	Remarks
1.	Jewellery (log)	Rs. 85,000/-	Neha Kaisth	Gift by grand-parents / 1990	
2.	Refrigerator	Rs. 15,000/-	Neha Kaisth	Gift by maternal grand / mother / 2008	
3.	TV	Rs. 7,000/-	Neha Kaisth	Gift by maternal grand / mother / 2003	
4.	1 Double Bed	Rs. 15,000/-	Neha Kaisth		
5.	4 Chair + 1 Bedding Table	Rs. 7,000/-	Neha Kaisth	Gift by parents	
6.		Rs. 5,000/-	Neha Kaisth		

Date: 6. In this form, information may be given regarding items like (a) jewelry owned by him (total value), (b) silver and other precious metals and precious stones owned by him not forming part of jewelry (total value), (c) Motor Cars, (ii) Scooter/Motor Cycles, (iii) Refrigerators/Air-Conditioners, (iv) Radios/radiograms/television sets and any articles, the value of which individually exceeds Rs. 1,000/- (d) value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as clothes, utensils, books, crockery etc. added together as lump sum.

Note 1: In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.  
Note 2: In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.  
Note 3: In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

7. Sofa - set Rs. 8000/- Neha Kaisth ] Gift by grandparents
8. Washing machine Rs. 14,000/- Neha Kaisth ] Gift by grandparents

P.T.O.

9.	Microwave Oven	Rs, 9000/-	Neha Kaisth	Gift by	aunt (mother - -mai)
10.	Mobile	Rs, 11,000/-	Neha Kaisth	Gift by	brother
11.	Music - system	Rs, 4000/-	Neha Kaisth	Gift by	brother

FORM NO. 4

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT AS ON THE \_\_\_\_\_

INSURANCE POLICY

Sr. No.	Policy No. and date of policy	Name of insurance company	Insured/date of maturity	Amount of annual premium
1	2	3	4	5

PROVIDENT FUNDS

Type of provident funds/GPF/CPF/account no.	Closing balance as last reported by the audit/account officer along with date of such balance.	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance, the figures according to the government servant should also be maintained in this column
6	7	8	9	10

Date:

(signature)

FORM NO. 5

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON THE 2nd April 2009 IN RESPECT OF SH: SHIMLA HP Chumawin, Distt - Gurgaon (HP)  
M. Neha Kaur CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE, COURT NO. III

Sr. No.	Amount	Name and address of creditor	Date of incurring liability	Details of transactions	Remarks
1	2	NIL	4	5	6

- Date:**
- Note 1:** Individual items of loans not exceeding three months emoluments or Rs. 1,000/- whichever is less need not be included.
- Note 2:** In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
- Note 3:** The term "emoluments" means pay and allowances received by the government servant.
- Note 4:** The statement should also include various loans and advances available to government servants like advance for purchase of conveyance, house holding advance etc. (other than advances to pay and travelling), advances from the GP fund and loans on life insurance policies and fixed deposits.